

ITEM NO.51

COURT NO.11

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO. 645/2022

INDIAN MEDICAL ASSOCIATION & ANR.
VERSUS
UNION OF INDIA & ORS.

PETITIONER(S)

RESPONDENT(S)

(IA No. 78328/2024 - APPLICATION FOR PERMISSION
IA No. 77726/2024 - APPLICATION FOR PERMISSION
IA No. 130554/2022 - CLARIFICATION/DIRECTION
IA No. 86162/2024 - EXEMPTION FROM FILING ANNEXTURES
IA No. 78630/2024 - EXEMPTION FROM FILING O.T.
IA No. 16915/2023 - EXEMPTION FROM FILING O.T.
IA No. 13659/2023 - INTERVENTION APPLICATION)

Date : 16-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. P S Patwalia, Sr. Adv.
Mr. Prabhas Bajaj, Adv.
Mr. Priyanshu Tyagi, Adv.
Mr. Rishav Rai, Adv.
Mr. Amarjeet Singh, AOR

For Respondent(s) Mr. Tushar Mehta, Solicitor General (NP)
Mr. K M Nataraj, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mr. Sharath Nambiar, Adv.
Mr. Vinayak Sharma, Adv.
Mr. Rajat Nair, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Shashank Bajpai, Adv.
Mr. Ishaan Sharma, Adv.
Mr. Amrish Kumar, AOR
Mrs. Priya Mishra, Adv.

Ms. Avni Singh, Adv.
Mr. Jitin Chaturvedi, AOR

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Vipin Sanghi, Sr. Adv.
Mr. Balbir Singh, Sr. Adv.
Mr. Arvind Nayar, Sr. Adv.
Mr. Simranjeet Singh, Adv.

Mr. Gautam Talukdar, AOR
Mr. Raushal Kumar, Adv.
Ms. Apurbaa Dutta, Adv.
Ms. Smita Jain, Adv.
Ms. Neha Gupta, Adv.
Mr. Karan Jain, Adv.
Mr. Rishabh Pant, Adv.
Mr. Nikhil Rohatgi, Adv.
Mr. Rohit Gandhi, Adv.
Mr. Naman Tandon, Adv.
Mr. Hargun Singh Kalra, Adv.
Mr. Akshay Joshi, Adv.

Ms. Vanshaja Shukla, AOR
Ms. Ankeeta Appanna, Adv.
Mr. Siddhant Yadav, Adv.

Mr. Amarjit Singh Bedi, AOR

Ms. Mrinmoi Chatterjee , AOR

**UPON hearing the counsel the court made the following
O R D E R**

1. Mr. Mukul Rohatgi, learned Senior counsel appearing for the proposed Contemnors No.5 to 7 submits that to redeem themselves and demonstrate their *bona fides*, they propose to take some steps unilaterally. He requests one week's time to revert back on the aforesaid aspect.

2. This Court has interacted with the proposed Contemnors No.6 and 7 for some time and have heard their submissions. Both of them have tendered their unqualified apology for having called a press conference immediately after an order was passed by this Court on 21st November, 2023 and for continuing to issue misleading advertisements and making derogatory statements in respect of other systems of treatment. They seek to assure this Court that they will be careful in

future and not violate the orders of the Court or the undertaking given to the Court or violate the provisions of law.

3. This aspect shall be considered on the next date.

4. At the request of the proposed Contemnors No.5 to 7, list on 23rd April, 2024 at the top of the Board. The proposed contemnors shall remain present on the next date of hearing.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Nand Kishor)
Court Master (NSH)